

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s)(Civil) No. 803/2024

INDU PRAKASH SINGH

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ANR.

Respondent(s)

Date : 02-12-2024 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv. (N/P)
Mr. Shadan Farasat, Sr. Adv.
Mr. Amit Bhandari, Adv.
Mr. Talha Abdul Rahman, AOR
Mr. Natasha Maheswari, Adv.
Mr. Abhishek Babbar, Adv.
Mr. M. Shaz Khan, Adv.
Mr. Faizan Ahmad, Adv.
Mr. Sudhanshu Tewari, Adv.
Mr. Rafid Akhter, Adv.

For Respondent(s)
Mr. Maninder Singh, Sr. Adv.
Mr. Ankit Agarwal, Adv./AOR
Ms. Viyushti Rawat, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Learned Senior Advocate appearing for respondent No. 1, Election Commission of India¹, states on instructions that the ECI will explain the position by way of a short affidavit. Let the said affidavit be filed within a period of three weeks from today.

A copy of the aforesaid affidavit will be furnished to the learned counsel for the petitioner.

Re-list in the week commencing 27.01.2025.

(DEEPAK GUGLANI)
AR-CUM-PS(R.S. NARAYANAN)
ASSISTANT REGISTRAR